

INDIAN MEDICAL COUNCIL (ELECTION OF LICENTIATES) RULES, 1965, ETC.

The Minister of Health (Dr. Sushila Nayar): Sir, I beg:

(1) to re-lay on the Table a copy of the Indian Medical Council (Election of Licentiates) Rules, 1965 published in Notification No. GSR 216, dated the 5th February, 1965, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [Placed in Library. See No. LT-4192/65].

(2) to lay on the Table—

(i) a copy of the Delhi Development Authority (Salaries, Allowances and Conditions of Service) Amendment Regulations, 1965, published in Notification No. S.O. 2183, dated the 10th July, 1965, under section 58 of the Delhi Development Act, [Placed in Library. See No. LT-4552/65].

(ii) A copy of certified accounts of the Delhi Development Authority for the year 1963-64 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-4553/65].

(iii) Report of the Indian Delegation to the Eighteenth World Health Assembly held at Geneva from the 4th to 22nd May, 1965. [Placed in Library. See No. LT-4554/65].

(iv) A copy each of the following Notifications under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of

the President in relation to the State of Kerala:—

(a) G.O. Ms. 4/64/DD, published in Kerala Gazette dated the 14th January, 1964, containing the Kerala Municipalities (Public Works and Supplies) Rules, 1963.

(b) S.R.O. 110/64, published in Kerala Gazette dated the 28th April, 1964, containing the Kerala Municipalities (Penalty for unauthorised occupation of porambokes) Rules, 1964.

(c) S.R.O. 240/64 published in Kerala Gazette dated the 4th August, 1964 containing the Kerala Municipal Commissioners (Recruitment and Conditions of Service) Rules, 1964.

(d) S.R.O. 348/64 published in Kerala Gazette dated the 10th November, 1964.

(e) S.R.O. 351/64 published in Kerala Gazette dated the 17th November, 1964, making certain amendments to the Kerala Municipalities (Election of Members) Rules, 1963.

(f) S.R.O. 361/64 published in Kerala Gazette dated the 1st December, 1964, containing the Kerala Municipalities (Payment of grants-in-aid for purposes of medical relief) Rules, 1964.

(g) S.R.O. 373/64 published in Kerala Gazette dated the 1st December, 1964, containing the Kerala Municipalities (Payment of Grants-in-aid to Sports Associations) Rules, 1964

[Placed in Library. See No. LT-4555/65].

(v) a copy each of the following Notifications under sub-section (5) of section 367 of the Kerala Municipal Corporations

Act 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (a) S.R.O. 393/64 published in Kerala Gazette dated the 8th December, 1964, making certain amendments to the Calicut City Municipal (Election to Standing Committees) Rules, 1962.
- (b) S.R.O. 416/64 published in Kerala Gazette dated the 29th December, 1964, making certain amendments to the Calicut City Municipal (Decision of Election Disputes) Rules, 1962.
- (c) S.R.O. 412/64 published in Kerala Gazette dated the 29th December, 1964, making certain amendments to the Calicut Corporation (Election of Councillors) Rules, 1963.
- (d) S.R.O. 38/65 published in Kerala Gazette dated the 2nd February, 1965.
- (e) S.R.O. 121/65 published in Kerala Gazette dated the 23rd March, 1965, containing the Kerala Municipal Corporations Employees Service Rules, 1965.

Placed in Library. See No. LT-4556/65].

(vi) A copy each of the following Notifications:—

- (a) No. 18784/D4/63/HLD published in Kerala Gazette dated the 7th January, 1964, containing the Kerala Corneal Grafting Rules, 1963, under sub-section (2) of section 4 of the Kerala Corneal Grafting Act, 1963,

read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala.

- (b) S.R.O. 23/64 published in Kerala Gazette dated the 25th January, 1964, reconstituting the Guruvayur Township Committee, under sub-section (2) of section 6 of the Guruvayur Township Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala.
- (c) S.R.O. 64/64 published in Kerala Gazette dated the 17th March, 1964, under sub-section (5) of Section 367 of the Calicut City Municipal Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala.
- (d) S.R.O. 207/64 published in Kerala Gazette dated the 7th July, 1964, containing the Kerala Hackney Carriage Rules, 1964, as corrected by Notification No. 56800/LI/64/H & LD published in Kerala Gazette dated the 22nd September, 1964, under sub-section (3) of section 54 of the Kerala Hackney Carriage Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala.

(e) S.R.O. 349/64 published in Kerala Gazette dated the 10th November, 1964, making certain amendment to the Trivandrum City Improvement Trust (Appointment of Chairman) Rules, 1961, under sub-section (2) of section 137 of the Trivandrum City Improvement Trust Act, 1960, read with clause (c) (iv) of the Proclamation issued by the Vice-President discharging the functions of the President in relation to the State of Kerala.

(f) S.R.O. 149/65 published in Kerala Gazette dated the 6th April, 1965, making certain amendments to the Corporation of Calicut (Appointment of Commissioner) Rules, 1963, under sub-section (2) of section 367 of the Kerala Municipalities Act, 1961, read with clause (c) (iv) of the Proclamation issued by the Vice-President discharging the functions of the President in relation to the State of Kerala.

[Placed in Library. See No. LT-4557/65].

NOTIFICATIONS *re* : GOVERNMENT SAVINGS CERTIFICATES

The Minister of Planning (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

(1) a copy each of the following Notifications under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(i) The Post Office Savings Certificates (First Amendment) Rules, 1965, published in Notification No. G.S.R. 332 dated the 6th March, 1965.

(ii) the National Savings Certificates (First Issue) Rules, 1965, published in Notification No. G.S.R. 497 dated the 25th March, 1965.

[Placed in Library, See No. LT-4558/65].

(2) A copy each of the following Notifications under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:—

(i) The Post Office Savings Banks Rules, 1965, published in Notification No. G.S.R. 183 dated the 25th January, 1965.

(ii) The Post Office Savings Bank (Amendment) Rules, 1965, published in Notification No. G.S.R. 495 dated the 25th March, 1965.

(iii) The Post Office Savings Bank (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 896 dated the 25th June, 1965.

[Placed in Library, See No. LT-4559/65].

(3) a copy each of the following papers:—

(i) Notification No. G.S.R. 494 dated the 25th March, 1965, issued under the Government Savings Certificates Act, 1959.

(ii) Notification No. G.S.R. 496 dated the 25th March, 1965, issued in pursuance of the Post Office Savings Bank Rules, 1965.

(iii) The Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1965, published in Notification No. S.O. 2054 dated the 28th June, 1965, under sub-section (6) of section 5 of the